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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION

The 23rd June 1945

No. 1737-C.—The following notification by the Government of India is republished for general information.

By order of the Governor.

R. A. E. WILLIAMS

Chief Secretary to Government

DEFENCE DEPARTMENT

New Delhi, 26th May 1945

No. 5-DC(15)/45—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXX of 1939), the Central Government is pleased to direct that the following further amendments shall be made in the Defence of India Rules, namely:—

In sub-rule (I) of rule 94B of the said rules—

(i) the word "and" at the end of clause (i) shall be omitted; and

(ii) after clause (ii) the following clause shall be added, namely:—

"(iii) direct any specified person or persons of a specified class who have made advances of money on the security of commodities (including bullion) to furnish to such authority as may be specified in the order such information relating to those advances as may from time to time be required by that authority."

RAM CHANDRA

Secy. to the Govt. of India